

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A.NO.1003/2002

Monday, this the 15th day of April, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman Hon'ble Shri S.A.T. Rizvi, Member (A)

Shri Ranjit Singh S/O Sh. Ram Kishan Asstt. Superintendent Central Jail No.2 Tihar, New Delhi

..Applicant

(By Advocate: Shri K.K.Sharma)

Versus

- 1. The Director General (Prisons) Prison Headquarters, Lajwanti Garden New Delhi
- The Government of NCT of Delhi through Chief Secretary Govt. of NCT Delhi Delhi Secretariat, I.P.Estate, New Delhi
- 3. Union of India through Secretary Ministry of Home New Delhi
- 4. Union of India through Secretary Ministry of Defence New Delhi

..Respondents

ORDER (ORAL)

Justice Ashok Agarwal:

Applicant, who has joined Central Jail at Tihar, New Delhi as Assistant Superintendent, by the present OA, seeks directions to the respondents to count his past service rendered during emergency for the purposes of his increment, seniority and pension as provided in Section IV of the National Emergency (Concessions) Rules, 1965. According to the learned counsel appearing in support of the OA, aforesaid claim is supported by the decisions of the Punjab & Haryana High Court in the case of Balbir Singh Versus State of Punjab & Ors. (CWP-9581/93) decided on 4.2.1998 (Annexure-IV) and in the case of Jang

Nil



Singh & Ors. Versus State of Punjab & Ors. (CWP-3489/94) decided on 18.8.1997 (Annexure-V).

- 2. For claiming the aforesaid benefits, applicant submitted his representations on 20.8.2001 Annexure-I, on 24.9.2001 at Annexure-II and on 18.1.2001 Annexure-III. No decision on the aforesaid representations have been given by the respondents. view thereof, we find that interests of justice will duly met by disposing of this OA at this very stage even without issue of notices with a direction to respondents to pass suitable orders on the aforesaid representations and grant the relief claimed in case the is found to be legitimate and due to the applicant. This be done expeditiously and in any event within a period of three months from the date of receipt of a copy of this order.
- 3. Present OA is disposed of in the aforestated

terms.

(S.A.T. Rizvi) Member (A)

/sunil/

(Ashok Agarwal)